

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

O.A. No. 522/93

Dt. of Decision 21.6.93

XXX No.

Petitioner

Advocate for  
the petitioner  
(s)

Versus

Respondent.

Advocate for  
the Respondent  
(s)

CORAM

THE HON'BLE MR. Justice V. Neeladri Rao, Vice Chairman

THE HON'BLE MR. P.T. Thiruvengadam, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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M(A)

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HVNR.j  
VC

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 522 of 1993

DATE OF JUDGMENT: 21st June, 1993.

BETWEEN:

- 1. Mr. V. Goverdhan
- 2. Mr. R. Krishna
- 3. Mrs. G. Sayamma ..

Applicants

AND

- 1. The Director General of Electrical and Mechanical Engineering, EME (Civil), Army Headquarters, DHQ, New Delhi-11.

EME Depot BN,  
Secunderabad-21.

- 3. The Area Accounts Officer (AAO), CDA (Controller Defence Accounts), Secunderabad.

REFERENCE:

COUNSEL FOR THE APPLICANT: Mr. K. Sudhakar Reddy, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.V. Raghava Reddy, Addl. CGSC

CORAM:

Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman

Hon'ble Shri P.T. Thiruvengadam, Member (Admn.)

contd....

To:

1. The Director General of Electrical and Mechanical Engineering, EME(Civil)  
Army Headquarters, DHQ, New Delhi-11.
2. The Commanding Officer,  
EME Depot BN..  
Secunderabad.
3. The Area Accounts Officer(AAO)  
CDA (Controller Defence Accounts),  
Secunderabad.
4. One copy to Mr.K.Sudanakar Reddy, ~~Advocate~~, ~~Advocate~~
5. One copy to Mr.N.V.Raghava Reddy, Addl. CGSC CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

3-22-87  
P.V.M. 8/8/87

(Judgment of the Division Bench delivered by the Hon'ble Sri P.T.Thiruvengadam, Member(Admn.) )

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The three applicants in this O.A.. are working as Tailors in the EME Depot BN, Secunderabad. In this O.A. they have prayed for a declaration that they are entitled for the grant of the revised pay in the pay scale of Rs.210-260 and Rs.260-400 with effect from 22.8.1983 and the date on which the revised pay scale of Rs.260-400 came into effect in 1984 respectively, in terms of the Judgment in OAs 443/88, 46/93 and 270/93.

to the post carrying the pay scale of Rs.260-400 with effect from 15-10-1984, the same benefit was not given to the employees in other trades. This Tribunal had held in ~~..... that there was discrimination~~ in not upgrading the posts in trades like Boot Makers, Tailors and others and limiting it to only 11 trades. Hence, the notional pay of the applicants in this O.A. has to be fixed in the pay scale of Rs.260-400 as on 15-10-1984.

3. This Tribunal is granting the monetary benefit from only one year prior to the filing of the application in all the cases where there is delay on the part of the applicants in approaching this Tribunal in such cases. As this O.A. was filed on 31-5-1993 the monetary benefit has to be given from 31-5-1992. The time for implementation of this order is three months from the date of receipt of this order.

4. The O.A. is accordingly ordered at the admission stage. No costs.

( Dictated in open court )

P.T.Thiruvengadam

( P.T.Thiruvengadam )  
Member(Admn.)

V.Neeladri Rao  
Vice-Chairman

Dated: 21st June, 1993.

Deputy Registrar  
S.S.J.